HIGH COURT FOR THE STATE OF TELANGANA:: HYDERABAD

R.O.C.NO. 2/2026 **DATED: 19-11-2026**

NOTIFICATION

The High Court for the State of Telangana had issued Notification No. 2/2026, dated 19-1-2026 inviting applications for direct recruitment to the posts of Junior Assistants in Judicial Districts/Units of the State of Telangana, and the candidates were subjected to the Computer Based Examination.

Later, the High Court duly following the relevant rules and procedure, hereby declares the provisional selection of the candidates bearing the following hall-ticket numbers for appointment to the post of Junior Assistants in the Judicial Districts/Units in the State of Telangana:

1. ADILABAD

26082086209	26082087072	26082089779	26082092932

2. BHADRADRI KOTHAGUDEM

26082095296	26082095998	26082096173

3. CBI, HYDERABAD

26052043472

4. CITY CIVIL COURT, HYDERABAD

26082083594	26082085234	26082085303	26082085495
26082088791	26082089253	26082092513	--

5. JAGITIAL

26082085799

6. JANGAON

26052043022

7. JAYASHANKAR BHUPALAPALLY

26082085992	26082096143

19/11/2026

8. JOGULAMBA GADWAL

26082088587	26082088588

9. KAMAREDDY

26052044508

10. KHAMMAM

26052049365	26052049894

11. KUMURAM BHEEM ASIFABAD

26082093988	26082094455

12. MAHABUBABAD

26082089952	26082090374	26082096110

13. MANCHERIAL

26052038633

14. MEDAK

26082082875	26082090314	26082090696	26082093842

15. MEDCHAL-MALKAJIGIRI

26062052919	26062053026	26062053130	26062053208	26062053234
26062053800	26062054792	26062055175	26062055258	26062055406
26062055633	26062055779	26062055812	26062055905	26062056055
26062056067	26062056126	26062056357	26062056370	26062056504
26062056551	26062056569	26062056631	26062056674	26062056718
26062056765	26062056833	26062056953	26062057057	26062057194
26062057291	26062057431	26062057846	26062058258	26062059134
26062059325	26062059455	26062059502	26062060286	26062060666
26062061772	26062061786	26062061854	26062061996	26062062178
26062062359	26062063183	26062063610	26062063651	26062063770
26062064240	26062067587	26072067896	26072071524	26072071575
26072073158	26072077969	26072078085	26072078106	26072078114
26072078267	26072078347	--	--	--

19/11/2026

16. SESSIONS JUDGE, HYDERABAD

26082085082	26082088778	26082089008	26082089480
26082089820	26082090418	26082093199	26082093353

17. NAGARKURNOOL

26082087330	26082090755	26082096508

18. NALGONDA

26052050161

19. NIRMAL

26052039663

20. NIZAMAGAD

26082087654	26082090706

21. PEDDAPALLI

26082088104	26082093863	26082093883	26082093949
26082094915	26082094938	26082096895	--

22. RANGAREDDY

26052036137	26052037328	26052037587	26052037678	26052037736
26052037815	26052037858	26052038307	26052038344	26052039459
26052039623	26052039696	26052039838	26052040232	26052040493
26052040769	26052041364	26052041521	26052042677	26052043072
26052043534	26052043614	26052044449	26052044538	26052045223
26052045919	26052046248	26052047726	26052049184	--

23. SANGAREDDY

26052036057	26052038120	26052039676	26052046008

24. SIDDIPET

26052048462	26052048585

19/11/2026

25. SURYAPET

26082096442

26. VIKARABAD

26082090768

27. WARANGAL

26052037269	26052050484	26052052516

NOTE:

1. The provisional selection of the above candidates is strictly subject to satisfaction of eligibility criteria, such as educational qualifications, community reservation and local status in accordance with the Telangana Public Employment (Organization of Social Cadres and Regulation of Direct Recruitment) Order, 2018 vide G.O.Ms. No. 124 dated 30.8.2018.

2. If any of the provisionally selected candidate does not fulfill the above requirement, he/she will be de-selected and the next meritorious candidate will be provisionally selected in that slot.

3. The candidates with the aforementioned said Hall Ticket Numbers shall be eligible for appointment to the service by direct recruitment unless he/she satisfies the following conditions, viz.,

   a) that he/she is of sound health, active habits, and free from any bodily defects or infirmities rendering him/her unfit for the service.
   b) That his/her character and antecedents are such as to qualify him/her to such service.

4. All rights are reserved with the appointing authority to cancel the selection for appointment to the post at any stage, if any information furnished by the candidates found to be false at any later stage, and the candidates are liable for prosecution for furnishing such false information.

5. If the candidate furnishes wrong information with regard to category and caste, they shall not have any right subsequently for selection in that particular category, caste, etc., and in that aspect the appointing authority is not responsible for the lapse on the part of the candidate.

19/11/2026

REGISTRAR (ADMINISTRATION)
FAC. REGISTRAR (RECRUITMENT)